

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-523(ND)/2018

IN THE MATTER OF:

M/s Mussadi Lal Kishan Lal

vs

M/s Amira Pure Foods Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 04.10.2018

Coram:

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K.Subburaj,

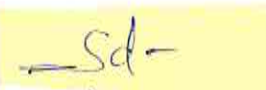
Hon'ble Member (Technical)

For the Petitioner/Applicant  
For the Respondent

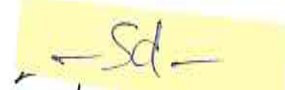
: Mr. HrishikeshBaruah, Ms. Radhika, Ms. Mehma, Adv.  
:

ORDER

Learned counsel for the applicant states that there are few other matters pending against the same corporate Debtor in under Section 7 and 9 before the Hon'ble Principal Bench. Learned counsel further states that request for some time may be given to make the appropriate application to present the application be listed before the Hon'ble Principal Bench and get the click all the matters club together. Learned counsel also placed two orders passed by the Principal Bench against the same Corporate Debtor. Hence taking into consideration the same matter is adjourned to take appropriate steps. Post the matter on 18.10.2018.



(DR. V.K.SUBBURAJ)  
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)